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WA-1775-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 1st OF JULY, 2025

WRIT APPEAL No. 1775 of 2025

MISS NEHA SONI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Ramesh Kumar Tiwari - Advocate for the appellant.

Shri Dr. S.S. Chouhan - Government Advocate for the respondents/State.

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<u>ORDER</u>

Per. Sanjeev Sachdeva, Acting Chief Justice

Learned counsel for the appellant submits that appellant has a personal difficulty, she shall make a proper representation to the authority.

In the meantime, he submits that appellant shall join the place of posting and thereafter representation will be filed. He seeks leave to withdraw the appeal.

In view of the above, the appeal is dismissed as withdrawn.

In case, appellant makes a representation for appropriate transfer, the authority shall consider and decide the same in accordance with law, as expeditiously as possible.

(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE (VINAY SARAF) JUDGE



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